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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ BAIL APPLN. 2440/2021

TAHIR HUSSAIN Petitioner

Through: Mr.Mohit Mathur, Sr Advocate with

Mr. Rizwan, Mr. Vinayak Chitale, and

Mr. Harsh Gautam, Advocates.

versus

STATE Respondent

Through: Mr.D.K.Bhatia, SPP.

CORAM:

HON'BLE MR. JUSTICE YOGESH KHANNA

ORDER

% 13.07.2021

1. The hearing has been conducted through Video Conferencing.

Crl.M.A.No.10459/2021

- 2. Exemption allowed, subject to the condition that petitioner will file the duly sworn/attested affidavit and the requisite Court fee within 72 hours from the date of resumption of the regular functioning of this Court.
- 3. The application stands disposed of.

Crl.M.A.No.10460-61/2021

- 4. Exemption allowed, subject to all just exceptions.
- 5. The application/s stand disposed of.

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- 6. Petitioner running in custody since 06.05.2020 seeks regular bail in case FIR No.91/2020 under Section 147/148/149/153A/505/436/307/120B / 34 IPC and Section 25/27 Arms Act registered at police station Dayalpur.
- 7. Issue notice. Learned SPP accepts notice and seeks to file status report. As sought, status report be filed before the next date of hearing with

an advance copy thereof to the learned counsel for petitioner through email.

- 8. The latest nominal roll of petitioner be also requisitioned from the Jail Superintendent. Both the documents be placed on record as well.
- 9. List on 06.08.2021.

YOGESH KHANNA, J.

JULY 13, 2021